

ITEM NO.1707

COURT NO.10

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 23793/2016

STATE OF U.P AND ORS & ORS.

Petitioner(s)

VERSUS

OM PRAKASH

Respondent(s)

(only applications in SLP (C) Nos. 25059 and 24941 of 2016 are to be list before the Hon'ble Chamber Judge.)

WITH

SLP(C) No. 25059/2016 (XI) (Item no. 1707.1)

(FOR

FOR APPLICATION FOR SUBSTITUTION ON IA 135326/2020

FOR CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN. ON IA 135327/2020

FOR SETTING ASIDE AN ABATEMENT ON IA 23931/2021

FOR CONDONATION OF DELAY IN FILING THE SPARE COPIES ON IA 155892/2021

IA No. 135326/2020 - APPLICATION FOR SUBSTITUTION

IA No. 135327/2020 - CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN.

IA No. 23931/2021 - SETTING ASIDE AN ABATEMENT)

SLP(C) No. 24941/2016 (XI)

(FOR

FOR APPLICATION FOR SUBSTITUTION ON IA 135320/2020

FOR CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN. ON IA 135321/2020

FOR SETTING ASIDE AN ABATEMENT ON IA 23927/2021

FOR CONDONATION OF DELAY IN FILING THE SPARE COPIES ON IA 155897/2021

IA No. 135320/2020 - APPLICATION FOR SUBSTITUTION

IA No. 135321/2020 - CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN.

IA No. 23927/2021 - SETTING ASIDE AN ABATEMENT)

Date : 21-02-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.V. VISWANATHAN
[IN CHAMBER]

For Petitioner(s) Mr. Rajeev Kumar Dubey, Adv.
Mr. Ashiwan Mishra, Adv.
Mr. Kamlendra Mishra, AOR

For Respondent(s) Mr. Shekhar Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No. 25059/2016 and SLP(C) No.24941/2016

Application for condonation of delay in filing the substitution application is allowed, for the reasons mentioned in the application.

Application for setting aside abatement is allowed.

Application for substitution to bring on record the LRs. of the deceased sole respondent is allowed.

The proposed legal representatives are already served but none has entered appearance.

Let the learned counsel for the petitioner file an amended memo of parties within two weeks.

(VARSHA MENDIRATTA)
COURT MASTER (SH)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR